

ITEM NO.36

COURT NO.5 SECTION IVA
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal @..... of 2016
(Diary No. 30553/2015)
(Arising out of impugned final judgment and order dated 18/11/2014
in SA No. 255/1999 passed by the High Court of M.P at Indore)
CHINTAMAN THR. LRS. AND ORS. Petitioner(s)

VERSUS

STATE OF M.P AND ORS. Respondent(s)
(office report on default)

Date : 28/11/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO
[IN CHAMBER]

For Petitioner(s) Mr. Kunal Verma,Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

As prayed, the learned counsel for the petitioners
is granted two weeks' time to cure the defects as pointed
out by the Registry vide letter dated 11.09.2015.

List after two weeks.

(RAJNI MUKHI) (TAPAN KR. CHAKRABORTY)
Sr. P.A. COURT MASTER